

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 22

MA 4124/2019 IA 1530/2021 IA 2034/2021 IA 2792/2022 in
C.P.(IB)1386/MB/2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **31.10.2023**

NAME OF THE PARTIES: **ERICSSON INDIA PVT LTD V/s RELIANCE**
TELECOM LIMITED

Section 60(5), 12(2) & 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

IA 1530/2021 IA 2034/2021 IA 2792/2022

- 1) Counsel for the Department of Telecommunications appeared through Video conferencing and informed this Bench that the name of the Counsel has been proposed and the proposal is under consideration and thus prays for adjournment in these Applications.
- 2) At request, stand over to 08.12.2023, for further consideration and hearing.

MA 4124/2019

- 1) Heard both sides. Reserved for Orders.

2) Parties shall file and place on record written submissions not more than Three (3) pages each and the judgments which they wish to rely upon, within a week.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare